

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 14794 OF 2013

Between:

1. Mr. Ramzan Ali, S/o: Mohammed Ali Gowlani, Aged about 60 years, Occ: Bus Owner, R/o Diamond Transport Corporation, National Highway No.7, Adilabad, Adilabad District.
Vehicle R.No.AP-01-V-7001, AP-01-V-7000.
2. Md. Adnan, S/o: Mohammad, Aged about 38 years, Occ: Bus Owner, R/o. D.No.4-7-294/95, Bhukthapur, Adilabad, Adilabad District.
Vehicle R.No. AP-01-X-9529.
3. Shaik Adnan Shaik, S/o: Shaik Mohammad, aged about years, Occ: Bus Owner, R/o. D.No.4-7-294/94, Bhukthapur, Adilabad, Adilabad District.
Vehicle R.No. MH-12-FC-3396.

...PETITIONERS

AND

1. The State of Andhra Pradesh, Represented by the Principal Secretary to Government, Transport, Roads 86 Buildings (TR.I) Department, A.P. Secretariat, Hyderabad.
2. The Transport Commissioner, Andhra Pradesh, Hyderabad.
3. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Adilabad, Adilabad District.
4. The Regional Transport Officer, Regional Transport Authority, Adilabad, Adilabad District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ in the nature of a Writ of Mandamus or any other appropriate Writ, direction or order declaring G.O.Ms.No.21, Transport, Roads and

Buildings (TR.I) Department, dated 08/03/2013 in so far as it relates to the State Wide (Intra-State Routes) permits in item 4 (v) (a) levying tax of Rs.3,750/- per passenger per quarter in respect of the petitioners contract carriage vehicles as illegal and void.

I.A. NO: 1 OF 2013(WPMP. NO: 17967 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of G.O.Ms.No.21, Transport, Roads and Buildings (TR.I) Department, dated 08/03/2013 in so far as it relates to the State Wide (Intra-State Routes) permits in item 4 (v) (a) levying a tax of Rs.3,750/- per passenger per quarter on the petitioners' contract carriage vehicles, pending disposal of the writ petition.

Counsel for the Petitioners: SRI RAJANIKANTH JWALA

**Counsel for the Respondents: SRI MOHAMMED IMRAN KHAN, ADDITIONAL
ADVOCATE GENERAL REPRESENTS FOR GP FOR TRANSPORT**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.14794 of 2013

ORDER: *(per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Mr. Mohammed Imran Khan, learned Additional Advocate General represents Mr. S. Vivek, learned Assistant Government Pleader for Transport for respondents.

In this writ petition, the petitioners have assailed the validity of G.O.Ms.No.21, Transport, Roads and Buildings (TR.I) Department, dated 08.03.2013.

Learned Additional Advocate General, on instructions, submits that the aforesaid Government Order has been superseded vide G.O.Ms.No.21, dated 07.05.2022. It is also submitted that the issue involved in this writ petition does not survive for consideration.

In view of the aforesaid submission, the writ petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- K. VENKAIAH
ASSISTANT REGISTRAR

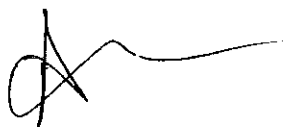
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SECTION OFFICER

To,

1. One CC to Sri Rajanikanth Jwala, Advocate [OPUC]
2. Two CCs to GP for Transport, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

TJ
GJP

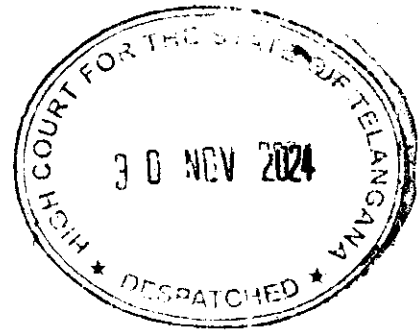


HIGH COURT

DATED:02/09/2024

ORDER

WP.No.14794 of 2013



DISMISSING THE WRIT PETITION AS
INFRACTUOUS
WITHOUT COSTS.

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20/11/2024